

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 206/Chd/Hry/2018

In the matter of:

Sadhu Ram Bajj NathPetitioner –Operational Creditor
Versus
KTC Foods Pvt.Ltd.Respondent -Corporate Debtor

Present: Mr.Rose Gupta, Advocate for the Petitioner

Notice of this petition to the respondent for 09.08.2018 when other matters against the same respondent are pending to show cause as to why this petition be not admitted. Petitioner shall collect the notice from the Registry and send same along with copy of petition and entire paper book to the corporate debtor by speed post immediately at the registered office address as well at the e-mail address available on the master data of the company and file affidavit of service along with postal receipt and tracking report at least 2 days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

July 19, 2018
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